



**The Gujarat Legislative Assembly Proceedings (Protection of Publication) Act,  
1961**

9 of 1962

**Keyword(s):  
Publication of Reports**

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The following Act of Gujarat Legislature having been assented to by the President on the 21st February 1962 is hereby published for general information.

M. G. MONANI,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT No. IX OF 1962.**

*(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 28th February 1962).*

An Act to protect the publication of reports of proceedings of the Gujarat Legislative Assembly.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Legislative Assembly Proceedings Short title.  
(Protection of Publication) Act, 1961. and extent.

(2) It extends to the whole of the State of Gujarat.

2. In this Act, "newspaper" means any printed periodical work containing Definition.  
public news or comments on public news, and includes a news-agency supplying  
material for publication in a newspaper.

3. (1) Save as otherwise provided in sub-section (2), no person shall be liable Publication  
to any proceedings, civil or criminal, in any Court in respect of the publication in of reports of  
a newspaper of a substantially true report of any proceedings of the Gujarat Legis- Assembly  
lative Assembly, unless the publication is proved to have been made with malice. proceedings  
privileged.

(2) Nothing in sub-section (1) shall be construed as protecting the publication  
of any matter, the publication of which is not for the public good.